

Date: ~~25.06.2024~~

C.No. 35/NCL/2024

:: MEMORANDUM ::

Sub:- Telangana Police – Instructions on implementation of New Criminal Major Laws - Regarding.

Ref :- Letter C.No. 71/CCTNS/TSCOPS/2024 dated 21.06.2024


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The New Criminal Laws will be implemented in the State of Telangana w.e.f. 01-07-2024.

2) In this connection, in view of the ambiguity in registration of cases with regard to the Date of Occurrence of the offence and Date of Registration of crime w.e.f. 01.07.2024. a table highlighting the said ambiguity is enumerated for clarity in Registration of Cases subsequent to the implementation of New Criminal Laws :

Date of Occurrence of Crime	Date of Registration	Provisions of laws to be applied	Procedural Law to be Followed
Prior to 1st July, 2024	Prior to 1st July, 2024	IPC	Cr.P.C
Prior to 1st July, 2024	After 1st July, 2024	IPC	BNSS
On or After 1st July, 2024	On or After 1st July, 2024	BNS	BNSS

3) The Unit officers are requested to forward the said instructions to their field level officers mentioned supra for effective implementation of the New Criminal Laws

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Director General of Police,
Telangana, Hyderabad